

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. DSC MOTOR PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. DSC MOTOR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/11/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U66000TN1997PTC039470
5.	Address of the registered office and principal office (if any) of corporate debtor	399, ANNA SALAICHENNAI 35 CHENNAI 35 CHENNAI35 TN 600035 IN
6.	Insolvency commencement date in respect of corporate debtor	01/10/2021
7.	Estimated date of closure of insolvency resolution process	30/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	E.SANTHANALAKSHMI IBBI/002/IP-N00831/2019 -2020/12661
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E.Santhanalakshmi, Advocate ADVOCATE.SANTHANALAKSHMI@GMAIL.COM Mobile: 9941465504
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E.Santhanalakshmi, Advocate Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091
11.	Last date for submission of claims	17/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. DSC MOTOR PRIVATE LIMITED** on 01/10/2021.

The creditors of **M/S. DSC MOTOR PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
Date and Place:



: 03/10/2021 Chennai

E.SANTHANALAKSHMI
IRP OF M/S. DSC MOTOR PRIVATE LIMITED